

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

05.03.2015

OA No. 291/00124/2015

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant. The applicant was given a charge sheet on 13.10.2012 (Annexure A/2). Subsequently, he was imposed punishment by the Disciplinary Authority vide order dated 25.02.2014 (Annexure A/1). Being aggrieved by the order of the Disciplinary Authority, the applicant filed an appeal dated 12.04.2014 (Annexure A/3) before the Appellate Authority. The learned counsel for the applicant submits that this appeal is still pending before the Appellate Authority.

In the interest of justice, the respondent no. 3 that is Chief Work Shop Manager, North West Railway, Ajmer, who is the Appellate Authority, is directed to decide the appeal of the applicant dated 12.04.2014 (Annexure A/3) according to the provisions of law by a reasoned & speaking order expeditiously but not later than two months from the date of receipt of a copy of this order, if the appeal has not been decided till date.

The applicant is also directed to send a copy of the paper book of the OA along with a copy of this order to the respondent No. 3.

With these observations & directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul